

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Misc. Appl. No. 79 of 1994

In

R. A. No. 4 of 1995

(Arising out of O.A. 1703 of 1994)

Date of order 28.11.95

Badri Prasad Tiwari, S/o Sri Trilok Nath

Tiwari, R/o Sabha Ki Sarai, Post Bedan,

Gopalpur, Distt. Pratapgarh

..... Applicant.

Versus

1. Union of India through the Controller Auditor General, New Delhi.
2. The Principal, Accountant General Uttar Pradesh, Allahabad

..... Respondents

CORAM: Hon'ble Mr S. Das Gupta, Member (A)

Hon'ble Mr T. L. Verma, Member (J)

O R D E R

Hon'ble Mr S. Das Gupta, Member (A):-

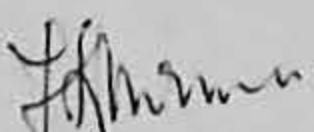
This application seeks review of an order dated 21.11.94 passed by us dismissing the Original Application No. 1703/94 as being excessively time barred, in limine.

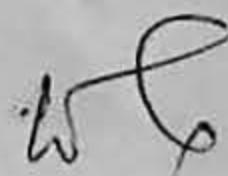
2. In the Review Application the ground taken is that the applicant was given assurance by the respondents regarding his re-engagement and because of this assurance the applicant had not filed the Original Application

within the period of limitation. This ground is totally inadequate to cause a review ^{if an already} ~~order is only~~ passed.

3. An order already passed can be reviewed only if there is an error apparent on the face of the record or if any new fact is brought out which could not be brought out earlier despite due diligence. It can also be reviewed for an analogous reason. We do not find any error apparent on the face of record in the order dated 24.11.94 nor has any new fact been brought out as would warrant a review of the order.

4. In view of the foregoing the Review Application has no merit and same is dismissed accordingly.


Member-J


Member-A